

(2)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. No.109/93

All India Telecom  
Stenographer's Assn. & Anr. .. Applicant  
Thane

vs

Union of India  
Through Mahanagar  
Telephone Nigam. .. Respondents.

Coram: Hon'ble Mr. M.Y.Priolkar, Member(A)  
Hon'ble Mr. V.D.Deshmukh, Member(J)

Appearance:

Shri B.P.Pandey  
holding the brief of  
Mr. M.Soochak Adv.  
for the applicants.

Dated: 24-2-93

Tribunal's orders

(Per: Hon'ble Mr. M.Y.Priolkar, Member(A))

This application was filed on behalf of the All India Telecom Stenographer's Association in the Telecommunications Department against the order passed by the Chief General Manager, Bombay Telephone District, dated 27-1-93 directing that no new residential service telephone connections be sanctioned in future for the Stenographers Gr.II and existing such telephone should be dis-connected on or before 15-2-93. Today Mr. Pandey on instructions from the applicant (General Secretary of the Stenographer's Association) who is present in the Tribunal stated that the applicants do not wish to pursue this application and prays for permission for withdrawal of the application. This O.A. is accordingly permitted to be withdrawn by the applicants, with no order as to costs.

  
(V.D. Deshmukh)

Member(J)

  
(M.Y. Priolkar)

Member(A)

K.